

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †2194
ANSWERED ON 08.03.2018

PROJECTS UNDER PMKSY

†2194. SHRI NIHAL CHAND

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the number of projects being implemented in the country under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY);
- (b) whether any project is proposed or under consideration for future thereunder in Shri Ganga Nagar and Hanuman Garh regions of Rajasthan and if so, the details thereof; and
- (c) the details of the policy guidelines issued under the said Yojana to the States?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c) During 2016-17, ninety-nine (99) ongoing Major/Medium irrigation projects (including two projects namely Modernisation of Gang Canal and Narmada Canal project of Rajasthan) under PMKSY-Accelerated Irrigation Benefits Programme (AIBP), having potential of 76.03 lakh ha. have been prioritized in consultation with States, for completion in phases up to December, 2019 along with their Command Area Development & Water Management (CADWM) works. Funding mechanism through NABARD has been approved by the Government for both Central and State share.

Modernisation of Gang Canal project in Rajasthan benefits Sriganganagar district. The ultimate irrigation potential of this projects is 69.69 Th. ha. Total central assistance (CA) of Rs. 231.28 cr. has been released for this project so far including Rs. 13.54 cr. from March,16 till now.

Further, various provisions made by Government for implementation of these projects are as under:

- 20% cost escalation on latest approved estimated cost (AIBP component) of project as on March 2012 is allowed for which, no separate clearance/TAC clearance/Investment clearance is required for funding these projects.
- Fast track proforma clearance from CWC may be sufficient for projects where revised cost may be more than the 20% over and above approved cost as on 01.04.2012 and no separate investment clearance from MOWR is required.
- Cost escalation above 20% is to be borne by the concerned State Government. However, the States can avail the same through NABARD.
- CADWM works to be implemented parri passu with AIBP works.
